

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Judicial Administration Section) Civil Secretariat**  
**(Srinagar/Jammu)**

Subject:- Appointment of Principal Judge of the Family Courts at Srinagar.

Reference:- Letter No. 12989/RG/GS, dated 19-04-2022 from Registrar General J&K High Court.

**GOVERNMENT ORDER NO: 2020 -JK(LD) OF 2022**  
**D A T E D: 20 - 04 - 2022**

Sanction is hereby accorded to the appointment of Ms. Masarat Roohi, District Judge as Principal Judge of the Family Court at Srinagar in terms of Section 4 (1) of the Family Courts Act, 1984.

This issues with the concurrence of the Hon'ble High Court of Jammu and Kashmir and Ladakh.

By order of the Government of Jammu and Kashmir.

*Sd/-*  
**(Achal Sethi)**  
**Secretary to Government**

No: LAW-Jud/08/2022-10

Dated: 20 -04-2022

Copy to the:-

1. Principal Secretary to Government, General Administration Department.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3.  Registrar General, J&K High Court, Jammu.
4. Principal Secretary to the Hon'ble Chief Justice, J&K High Court, Jammu.
5. Concerned District Judge.
6. Director, Archeology, Archives and Museums, J&K, Jammu.
7. Private Secretary to the Secretary to Government Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
8. Incharge Website, Department of Law, Justice & P.A
9. Government Order File.
10. Concerned File.

*Ashish Gupta*  
**(Ashish Gupta)**  
**Additional secretary to Government.**

*Gn*  
 20.04.2022